

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

42. C.P.(IB) -395(MB)/2020

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- Swatantra Kumar**  
**Vs.**  
**JVPD Properties Pvt. Ltd.**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Gaurav Shrawat appeared for the Financial Creditor. It has been pointed out that vide order dated 01.11.2021, the present Company Petition i.e. CP(IB) 395(MB)2020 filed u/s 7 of the Code, 2016 was admitted. The said order has since been set aside by the Hon'ble NCLAT vide order dated 19.09.2022 and the Application of IA 572 of 2021 has been allowed to intervene in the matter. As consequence of the said order the present Company Petition is to be revived, as has been directed by the Hon'ble NCLAT. Registry is directed to list the CP(IB) 395(MB)2020 on **25.04.2024**. Parties are directed to be present through their authorized representative or through Counsel on the date fixed for hearing.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-

**KULDIP KUMAR KAREER**  
**Member (Judicial)**